THE COMMISSIONS FOR PROTECTION OF CHILD RIGHTS (AMENDMENT) ACT, 2006

No. 4 OF 2007

[29th December, 2006]

An Act to amend the Commissions for Protection of Child Rights Act, 2005.
BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:–

1. Short title.

1. Short title.– This Act may be called the Commissions for Protection of Child Rights (Amendment) Act, 2006.


2. Amendment of section 4 of Act 4 of 2006.– In the Commissions for Protection of Child Rights Act, 2005, in the proviso to section 4, for the words ''Minister in-charge of the Ministry of Human Resource Development'', the words ''Minister in-charge of the Ministry or the Department of Women and Child Development'' shall be substituted.

K.N. CHATURVEDI,
Secy. to the Govt. of India.